## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 227/MP/2023

- Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the CERC (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS U#7&8 (1000 MW) of DVC in compliance of Revised Emission Standards.
- Petitioner : Damodar Valley Corporation

Respondents : BYPL and 8 ors.

Date of Hearing : 13.5.2025

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Aashwyn Singh, Advocate, DVC Shri Ashutosh Srivastava, Advocate, DVC Shri Shivam Kumar, Advocate, DVC Ms. Indu Uttara, Advocate, DVC

## **Record of Proceedings**

At the outset, the learned proxy counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel.

2. None present on behalf of the Respondents, despite notice.

3. The Commission, while adjourning the matter, permitted the Respondents to file their replies on the additional information filed by the Petitioner, in compliance of the ROP of the hearing dated 25.3.2025, on or before **6.6.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **20.6.2025**.

4. The Petition will be listed for hearing on **26.6.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)